

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/00221/2021

This the 11th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Showkat Ahmad Bhat, Aged: 45 years. S/o Ghulam Hassan Bhat, R/o Chitragam District Shopian. PIN NO. 192303. Phone No. 7298116607.

.....Applicant

(Advocate: Mr Adil Nabi)

Versus

1. UT of J&K through Commissioner/Secretary to Govt. Directorate of Agriculture Department, Civil Secretariat, Jammu/Srinagar 180001.
2. Director, Agriculture, Srinagar, Kashmir-190006.
3. Deputy Director Agriculture, Srinagar, Kashmir – 190006.
4. Sub Divisional Agriculture Officer, Shopian, 192303.
5. Chief Agricultural Officer, Chitragam, Shopian, 192303.
6. Agriculture Extension Officer, Chitragam, Shopian, 192303.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant has filed present OA seeking direction to the respondents to release his legitimate salary which has been kept on hold by the respondents since 2014.

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the claim of the applicants for release of salary within a stipulated time period.

3. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to respondents to consider and decide the claim of the applicant for release of arrears of salary/salary of the applicant in accordance with the rules. While doing so, respondents shall consider contents of the present OA as representation of the applicant and pass a reasoned and speaking order in accordance with rules with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)